

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.25/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th July, 2017, 10.30 A.M

Name of the Company		Ashapura International Ltd. -Versus- Ankit Metal & Power Ltd.	
Under Section		433,434	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Aditi Bhattacharyya, Advocate
Manju Bhattacharya, Advocate
— for Financial Creditor - Petitioner.

2. Bidyut Dutt, Advocate
Anirudhya Dutta, Advocate } Respondent

26/7/17

26/7/17

ORDER

Ld. Counsels for the petitioner and the respondent are present.

Ld. Counsel for the petitioner filed winding up petition on the ground of inability to pay debt in the Hon'ble Calcutta High Court, which has come to this Court on transfer.

As per Government notification all winding up petition on the ground of inability to pay debt shall be treated as an application under sections 7, 8 or 9 of the Insolvency & Bankruptcy Code, 2016 and in compliance of that petitioner was to furnish requisite information in

proper format. Petitioner has furnished requisite information but Office has raised certain objection. Till date the petitioner has not rectified the defects as pointed out by the Office.

Petitioner is directed to remove the defects within 7 days.

List the matter on 18/08/2017.

Sd.

(Vijai Pratap Singh)
Member (J)